

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

O.A.No.12/2001

Date of order: 30.8.2001

Mahaveer Prasad Jain, S/o Sh.Phool Chand, working as  
Postal Assistant, Head Post Office, Alwar (Raj.)

...Applicant.

Vs.

1. Union of India through the Secretary to the Govt of India, Deptt.of Posts, Ministry of Communication, New Delhi.
2. Chief Postmaster General, Rajasthan Circle, Jaipur.
3. Director Postal Services, Jaipur Region, Jaipur.
4. Sr.Suptd. of Post Offices, Alwar Division, Alwar.

...Respondents.

Mr.K.L.Thawani : Counsel for applicant

Mr.S.S.Hasan)

Mr.S.M. Khan) : for respondents.

CORAM:

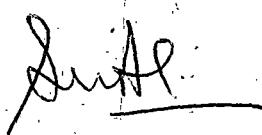
Hon'ble Mr.S.K.Agarwal, Judicial Member.

Hon'ble Mr.S.A.T.Rizvi, Administrative Member.

PER HON'BLE MR S.K.AGARWAL, JUDICIAL MEMBER.

In this O.A filed under Sec.19 of the ATs Act, 1985, the applicant makes a prayer to quash and set aside the notice at Anxx.A1 by which the applicant was given notice to show cause on his conviction under Secs.409 and 120 IPC by a Criminal Court.

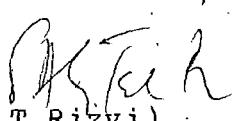
2. Reply was filed. In the reply it has been made clear that in pursuance of the impugned notice dated 1.12.2000, the applicant submitted a representation on 27.1.2001 and after considering the said representation, a penalty of compulsory retirement from service under Rule 12 of the CCS(CCA) Rules, 1965 has been imposed upon the applicant



vide order dated 12.2.2001.

3. In view of the above, this O.A has become infructuous. The applicant shall be at liberty to challenge the order of compulsory retirement which is passed against him vide order dated 12.2.2001 before the proper forum, if so advised.

4. No order as to costs.

  
(S.A.T.Rizvi)

Member (A).

  
(S.K.Agarwal)

Member (J).